



**THE
JHARKHAND GAZETTE
EXTRAORDINARY
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No. 304

30 Falgun, 1939 (S)

Ranchi, Wednesday, 21th March, 2018

COMMERCIAL TAXES DEPARTMENT

NOTIFICATION

21th March, 2018

Notification No. -13/2018 – State Tax

S.O. No. 26 Dated - 21th March, 2018 -- In exercise of the powers conferred by section 128 of the Jharkhand Goods and Services Tax Act, 2017 (12 of 2017), the State Government, on the recommendations of the Council, hereby rescinds the notification of the Government of Jharkhand in the Department of Commercial Taxes No. 6/2018 - State Tax, dated 20th February 2018, published in the Gazette of Jharkhand, Extraordinary, *vide* S.O. 12 dated 20th February 2018, except as respects things done or omitted to be done before such rescission.

(2) This notification shall be deemed to be effective from 7th March, 2018.

[File.NoVaKar / GST / 03/ 2018]
By the order of the Governor of Jharkhand

K. K. Khandelwal,
Principal Secretary-cum Commissioner.

वाणिज्य-कर विभाग

अधिसूचना**21 मार्च, 2018****अधिसूचना सं०. 13/2018- राज्य कर**

एस. ओ.- 26 दिनांक- 21 मार्च, 2018-- झारखण्ड सरकार, झारखण्ड माल और सेवा कर अधिनियम, 2017 (2017 का 12) की धारा 128 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, परिषद् की सिफारिशों पर, झारखण्ड के राजपत्र, असाधारण, में एस. ओ. 12/2018, तारीख 20 फरवरी, 2018 द्वारा प्रकाशित झारखण्ड सरकार के वाणिज्य-कर विभाग की अधिसूचना सं 6/2018- राज्य कर, तारीख 20 फरवरी, 2018 को, उन बातों के सिवाए, जिन्हें ऐसे विखंडन से पूर्व किया गया है या जिनके करने का लोप किया गया है, विखंडित करती है ।

2. यह अधिसूचना 7 मार्च, 2018 से प्रवृत्त होगी ।

सं.सं .वा०कर/जी०एस०टी०/03/2018]

झारखंड राज्यपाल के आदेश से,

के० के० खण्डेलवाल,
प्रधान सचिव-सह-आयुक्त ।
